



The Gujarat Universities Laws (Amendment) Act, 1983

Act 9 of 1983

Keyword(s):

Universities, Laws, Loans, Security, Assets

Amendments appended: 25 of 2003, 2 of 2004, 15 of 2020

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The Gujarat Government Gazette

EXTRAORDINARY PUBLISHED BY AUTHORITY

Vol. XXIV]

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Separate paging is given to this Part in order that it may be filed as a separate compilation.

PART IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature having been assented to by the Governor on the 31st March, 1983 is hereby published for general information.

K. M. SATWANI,
Secretary to the Government of Gujarat,
Legal Department.

GUJARAT ACT NO. 9 OF 1983.

(First published after having received the assent of the Governor in the "Gujarat Government Gazette" on the 31st March, 1983)

An Act further to amend Acts relating to certain Universities in the State.

It is hereby enacted in the Thirty-fourth Year of the Republic of India, as follows:—

1. (1) This Act may be called the Gujarat Universities Laws (Amendment) Act, 1983. Short title and commencement.
(2) It shall be deemed to have come into force on the 25th January, 1983.

2. Each of the Acts specified in the second column of the Schedule shall be amended in the manner and to the extent specified against it in the third column thereof. Amendment of Acts relating to certain Universities in the State.

Transitory provision.

3. Where before the commencement of this Act, any reference is made by the Vice-Chancellor to the Chancellor under the relevant provision and such reference is pending before the Chancellor at the commencement of this Act the same shall be disposed of by the Chancellor as if this Act had not been passed.

Explanation.—For the purposes of this section relevant provision means the provision relating to disputes as to constitution of university authority or body in any of the Acts specified in the second column of the Schedule.

Repeal and savings.

4. (1) The Gujarat Universities Laws (Amendment) Ordinance, 1983 is hereby repealed.

Guj.
Ord.
3 of
1983.

(2) Notwithstanding such repeal anything done or any action taken under the Acts specified in the second column of the Schedule as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts as amended by this Act.

SCHEDULE

Sr. No.	Short title	Extent of Amendment
1	2	3
1.	The Maharaja Sayajirao University of Baroda Act, 1949 (Baroda Act 17 of 1949).	<p>For section 60, the following shall be substituted, namely:—</p> <p>60. Where any question arises as to—</p> <p>(1) the interpretation of any provision of this Act, or of any Statute, Ordinance or Rule, or</p> <p>(2) whether a person has been duly elected or appointed as, or is entitled to be or ceases to be entitled to be, a member of any authority or other body of the University,</p> <p>(a) it may be referred to the State Government if it relates to a matter specified in clause (1), and</p> <p>(b) it shall be referred to the State Government if it relates to a matter specified in clause (2), and</p>

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the State Government shall after making such inquiry as it deems fit (including giving an opportunity of being heard where necessary) decide the question and its decision shall be final.”.

2. The Gujarat University Act, 1949
(Bom. L of 1949).

“Disputes as to constitution of University authority or body.

For section 58, the following shall be substituted, namely:—

58. Where any question arises as to—

(1) the interpretation of any provision of this Act, or of any Statute, Ordinance, Regulation or Rules, or

(2) whether a person has been duly elected or appointed as, or is entitled to be or ceases to be entitled to be, a member of any authority or other body of the University,

(a) it may be referred to the State Government if it relates to a matter specified in clause (1), and

(b) it shall be referred to the State Government if—

(i) it relates to a matter specified in clause (2), or

(ii) if twenty members of the Court so require, irrespective of whether it relates to a matter specified in clause (1) or clause (2), and

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the State Government shall after making such inquiry as it deems fit (including giving opportunity of being heard where necessary) decide the question and its decision shall be final."

3. The Sardar Patel University Act, 1955 (Bom. XL of 1955).

"Disputes as to constitution of University authority or body.

For section 59, the following shall be substituted, namely:—

59. Where any question arises as to—

(1) the interpretation of any provision of this Act, or of any Statute, Ordinance or Rule, or

(2) whether a person has been duly elected or appointed as, or is entitled to be or ceases to be entitled to be, a member of any authority or other body of the University,

(a) it may be referred to the State Government if it relates to a matter specified in clause (1), and

(b) it shall be referred to the State Government if—

(i) it relates to a matter specified in clause (2), or

(ii) if ten Fellows so require, irrespective of whether it relates to a matter specified in clause (1) or clause (2), and

the State Government shall after making such inquiry as it deems fit (including giving an opportunity of being heard where necessary) decide the question and its decision shall be final."

1	2	3
4.	<p>The South Gujarat University Act, 1965 (Guj. 38 of 1965).</p>	<p>For section 59, the following shall be substituted, namely:—</p>
	<p>“Disputes as to constitution of University authority or body.</p>	<p>59. where any question arises as to—</p> <p>(1) the interpretation of any provision of this Act, or of any Statute, Ordinance, Regulation or Rule, or</p> <p>(2) whether a person has been duly elected or appointed as, or is entitled to be or ceases to be entitled to be, a member of any authority or other body of the University.</p> <p>(a) it may be referred to the State Government if it relates to a matter specified in clause (1), and</p> <p>(b) it shall be referred to the State Government if—</p> <p>(i) it relates to a matter specified in clause (2), or</p> <p>(ii) if twenty members of the Senate so require irrespective of whether it relates to a matter specified in clause (1) or clause (2), and</p>
		<p>the State Government shall after making such inquiry as it deems fit (including giving an opportunity of being heard where necessary) decide the question and its decision shall be final.”.</p>
5.	<p>The Saurashtra University Act, 1965 (Guj. 39 of 1965).</p>	<p>For section 59, the following shall be substituted, namely:—</p>
	<p>“Disputes as to constitution of University authority or body.</p>	<p>59. Where any question arises as to—</p>

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(1) the interpretation of any provision of this Act, or of any Statute, Ordinance, Regulation or Rule, or

(2) whether a person has been duly elected or appointed as, or is entitled to be or ceases to be entitled to be a member of any authority or other body of the University,

(a) it may be referred to the State Government if it relates to a matter specified in clause (1), and

(b) it shall be referred to the State Government if—

(i) it relates to a matter specified in clause(2), or

(ii) if twenty members of the Senate so require, irrespective of whether it relates to a matter specified in clause (1) or clause (2), and

the State Government shall after making such inquiry as it deems fit (including giving an opportunity of being heard where necessary) decide the question and its decision shall be final.”

6. The Bhavnagar University Act, 1978 (Guj. 26 of 1978).

“Disputes as to constitution of University authority or body.

For section 67, the following shall be substituted, namely:—

67. Where any question arises as to—

(1) the interpretation of any provision of this Act, or of any Statute, Ordinance, Regulation or Rule, or

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(2) whether a person has been duly elected or appointed as, or is entitled to be or ceases to be entitled to be a member of any authority or other body of the University,

(a) it may be referred to the State Government if it relates to a matter specified in clause (1); and

(b) it shall be referred to the State Government if—

(i) it relates to a matter specified in clause (2), or

(ii) if twenty members of the Court so require, irrespective of whether it relates to a matter specified in clause (1) or clause (2), and

the State Government shall after making such inquiry as it deems fit (including giving an opportunity of being heard where necessary) decide the question and its decision shall be final."



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PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 16th September, 2003 is hereby published for general information.

V. M. KOTHARE,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 25 OF 2003.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 17th September, 2003).

AN ACT

further to amend the Acts relating to certain Universities in the State.

It is hereby enacted in the Fifty-fourth Year of the Republic of India as follows :-

1. (1) This Act may be called the Gujarat Universities Laws (Amendment) Act, 2003.

Short title and commencement.

(2) It shall be deemed to have come into force on the 26th June, 2003.

Amendment of Acts relating to certain Universities in the State.

2. Each of the Acts specified in the second column of the Schedule shall be amended in the manner and to the extent specified against it in the third column thereof.

SCHEDULE

Sr. No.	Short title	Extent of Amendment.
1	2	3

1. The Gujarat University Act, 1949 (Bom. L of 1949).

Eligibility of age limit for appointment, nomination, co-option in various authorities and on various offices.

(1) After section 8, the following new section shall be inserted, namely:-

"8A. (1) Notwithstanding anything contained in this Act, Statutes, Ordinances, Regulations and Rules, no person shall be appointed, nominated or, as the case may be, co-opted,-

- (i) on the post of officers referred to in clauses (iv), (v), (v-a) and (vi) of section 8;
- (ii) on the post of teacher; or
- (iii) as a member of any of the authorities of the University, any committee or any other body thereof

after he attains the age of 62 years:

Provided that nothing in this section shall apply to the Chairman or a member of any of the authorities of the University, committee or any other body thereof, who holds the Chairmanship or membership by virtue of his office as a

Sr. No.	Short title	Extent of Amendment.
1	2	3

Chancellor, Vice-Chancellor or, as the case may be, the Pro-Vice-Chancellor.

(2) Any person who has been appointed on the posts referred to in clauses (i) and (ii) of sub-section (1) or nominated or co-opted as a member of any of the authorities of the University, any committee or any other body thereof, shall cease to hold his office as such or, as the case may be, to be a member after attaining the age of 62 years."

(2) In section 16, in sub-section (1), under the heading "Class I Ex-Officio members", in paragraph (A), for clause (iii), the following shall be substituted, namely:-

"(ii) The last Ex-Vice-Chancellor of the University residing in the State,"

2. The Maharaja Sayajirao University of Baroda Act, 1949 (Baroda Act XVII of 1949).

Eligibility of age limit for appointment, nomination, co-option in various authorities and on various offices.

After section 8, the following new section shall be inserted, namely:-

"8A. (1) Notwithstanding anything contained in this Act, Statutes, Ordinances, Regulations and Rules, no person shall be appointed, nominated or, as the case may be, co-opted,-

- (i) on the post of officers referred to in clauses (v), (vi) and (vii) of section 8;

Sr. No.	Short title	Extent of Amendment.
1	2	3

(ii) on the post of teacher;
or

(iii) as a member of any of the authorities of the University, any committee or any other body thereof

after he attains the age of 62 years:

Provided that nothing in this section shall apply to the Chairman or a member of any of the authorities of the University, committee or any other body thereof, who holds the Chairmanship or membership by virtue of his office as a Visitor, Chancellor, Vice-Chancellor or, as the case may be, the Pro-Vice-Chancellor.

(2) Any person who has been appointed on the posts referred to in clauses (i) and (ii) of sub-section (1) or nominated or co-opted as a member of any of the authorities of the University, any committee or any other body thereof, shall cease to hold his office as such or, as the case may be, to be a member after attaining the age of 62 years."

3. The Sardar Patel University Act, 1955 (Bom. XL of 1955).

(1) After section 8, the following new section shall be inserted, namely:-

Eligibility of age limit for appointment, nomination, co-option in various authorities and on various offices.

"8A. (1) Notwithstanding anything contained in this Act, Statutes, Ordinances, Regulations and Rules, no person shall be appointed, nominated or, as the case may be, co-opted,-

Sr. No.	Short title	Extent of Amendment.
1	2	3

- (i) on the post of officers referred to in clauses (iii), (iv) and (v) of section 8;
- (ii) on the post of teacher; or
- (iii) as a member of any of the authorities of the University, any committee or any other body thereof

after he attains the age of 62 years:

Provided that nothing in this section shall apply to the Chairman or a member of any of the authorities of the University, committee or any other body thereof, who holds the Chairmanship or membership by virtue of his office as a Chancellor, Vice-Chancellor or, as the case may be, the Pro-Vice-Chancellor.

(2) Any person who has been appointed on the posts referred to in clauses (i) and (ii) of sub-section (1) or nominated or co-opted as a member of any of the authorities of the University, any committee or any other body thereof, shall cease to hold his office as such or, as the case may be, to be a member after attaining the age of 62 years."

(2) In section 15, under the heading "*I Ex-Officio fellows*",

Sr. No.	Short title	Extent of Amendment.
1	2	3

4. The South Gujarat University Act, 1965 (Guj. 38 of 1965).

Eligibility of age limit for appointment, nomination, co-option in various authorities and on various offices.

in paragraph (A), for clause (iii), the following shall be substituted, namely:-

"(iii) The last Ex-Vice-Chancellor of the University residing in the State,".

(1) After section 8, the following new section shall be inserted, namely:-

"8A. (1) Notwithstanding anything contained in this Act, Statutes, Ordinances, Regulations and Rules, no person shall be appointed, nominated or, as the case may be, co-opted,-

- (i) on the post of officers referred to in clauses (iv), (v), (vi) and (vii) of section 8;
- (ii) on the post of teacher; or
- (iii) as a member of any of the authorities of the University, any committee or any other body thereof

after he attains the age of 62 years:

Provided that nothing in this section shall apply to the Chairman or a member of any of the authorities of the University, committee or any other body thereof, who holds the Chairmanship or membership by virtue of his office as a Chancellor, Vice-Chancellor or, as the case may be, the Pro-Vice-Chancellor.

(2) Any person who has been appointed on the posts referred to in clauses (i) and (ii)

Sr. No.	Short title	Extent of Amendment.
1	2	3

5. The Saurashtra University Act, 1965 (Guj. 39 of 1965).

Eligibility of age limit for appointment, nomination, co-option in various authorities and on various offices.

of sub-section (1) or nominated or co-opted as a member of any of the authorities of the University, any committee or any other body thereof, shall cease to hold his office as such or, as the case may be, to be a member after attaining the age of 62 years."

(2) In section 16, in sub-section (1), under the heading "Class I Ex-Officio Members", in paragraph (A), for clause (iii), the following shall be substituted, namely:-

"(iii) The last Ex-Vice-Chancellor of the University residing in the State,".

(1) After section 8, the following new section shall be inserted, namely:-

"8A. (1) Notwithstanding anything contained in this Act, Statutes, Ordinances, Regulations and Rules, no person shall be appointed, nominated or, as the case may be, co-opted,-

(i) on the post of officers referred to in clauses (iv), (v), (vi) and (vii) of section 8;

(ii) on the post of teacher; or

(iii) as a member of any of the authorities of the University, any committee or any other body thereof

after he attains the age of 62 years:

Provided that nothing in this section shall apply to the

Sr. No.	Short title	Extent of Amendment.
1	2	3

Chairman or a member of any of the authorities of the University, committee or any other body thereof, who holds the Chairmanship or membership by virtue of his office as a Chancellor, Vice-Chancellor or, as the case may be, the Pro-Vice-Chancellor.

(2) Any person who has been appointed on the posts referred to in clauses (i) and (ii) of sub-section (1) or nominated or co-opted as a member of any of the authorities of the University, any committee or any other body thereof, shall cease to hold his office as such or, as the case may be, to be a member after attaining the age of 62 years."

(2) In section 16, in sub-section (1), under the heading "*Class I Ex-officio members*", in paragraph (A), for clause (iii), the following shall be substituted, namely:-

"(iii) The last Ex-Vice-Chancellor of the University residing in the State,".

6. The Bhavnagar University Act, 1978 (Guj. 26 of 1978).

(1) After section 8, the following new section shall be inserted, namely:-

Eligibility of age limit for appointment, nomination, co-option in various authorities and on various offices.

"8A. (1) Notwithstanding anything contained in this Act, Statutes, Ordinances, Regulations and Rules, no person shall be appointed, nominated or, as the case may be, co-opted,-

Sr. No.	Short title	Extent of Amendment.
1	2	3

(i) on the post of officers referred to in clauses (iii), (iv) and (v) of section 8;

(ii) on the post of teacher; or

(iii) as a member of any of the authorities of the University, any committee or any other body thereof

after he attains the age of 62 years:

Provided that nothing in this section shall apply to the Chairman or a member of any of the authorities of the University, committee or any other body thereof, who holds the Chairmanship or membership by virtue of his office as a Chancellor, Vice-Chancellor or, as the case may be, the Pro-Vice-Chancellor.

(2) Any person who has been appointed on the posts referred to in clauses (i) and (ii) of sub-section (1) or nominated or co-opted as a member of any of the authorities of the University, any committee or any other body thereof, shall cease to hold his office as such or, as the case may be, to be a member after attaining the age of 62 years."

(2) In section 15, in sub-section (1), under the heading "CLASS-I EX-OFFICIO MEMBERS",

Sr. No.	Short title	Extent of Amendment.
1	2	3

in paragraph (A), for clause (iii), the following shall be substituted, namely:-

"(iii) The last Ex-Vice-Chancellor of the University residing in the State,".

7. The Hemchandracharya North Gujarat University Act, 1986 (Guj. 22 of 1986).

Eligibility of age limit for appointment, nomination, co-option in various authorities and on various offices.

(1) After section 8, the following new section shall be inserted, namely:-

"8A. (1) Notwithstanding anything contained in this Act, Statutes, Ordinances, Regulations and Rules, no person shall be appointed, nominated or, as the case may be, co-opted,-

- (i) on the post of officers referred to in clauses (iv), (v), (vi) and (vii) of section 8;
- (ii) on the post of teacher; or
- (iii) as a member of any of the authorities of the University, any committee or any other body thereof

after he attains the age of 62 years:

Provided that nothing in this section shall apply to the Chairman or a member of any of the authorities of the University, committee or any other body thereof, who holds the Chairmanship or membership by virtue of his office as a Chancellor, Vice-Chancellor or, as the case may be, the Pro-Vice-Chancellor.

Sr. No.	Short title	Extent of Amendment.
1	2	3

(2) Any person who has been appointed on the posts referred to in clauses (i) and (ii) of sub-section (1) or nominated or co-opted as a member of any of the authorities of the University, any committee or any other body thereof, shall cease to hold his office as such or, as the case may be, to be a member after attaining the age of 62 years."

(2) In section 16, in sub-section (1), under the heading "*Class I Ex-Officio Members*", in paragraph (A), for clause (iii), the following shall be substituted, namely:-

"(iii) The last Ex-Vice-Chancellor of the University residing in the State,".

Guj. Ord.
2 of 2003.

3. (1) The Gujarat Universities Laws (Amendment) Ordinance, 2003 is hereby repealed.

Repeal and
savings.

(2) Notwithstanding such repeal, anything done or any action taken under the Acts specified in the second column of the Schedule as amended by the said Ordinance, shall be deemed to have been done or taken under the said Acts, as amended by this Act.



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PART - IV

Acts of the Gujarat Legislature and Ordinances promulgated and Regulations made by the Governor.

The following Act of the Gujarat Legislature, having been assented to by the Governor on the 26th February, 2004 is hereby published for general information.

S. S. PARMAR,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARATACT NO. 2 OF 2004.

(First published, after having received the assent of the Governor in the "Gujarat Government Gazette", on the 27th February, 2004).

AN ACT

further to amend the South Gujarat University Act, 1965 and the Kachchh University Act, 2003.

It is hereby enacted in the Fifty-fourth Year of the Republic of India as follows :-

1. (1) This Act may be called the Gujarat Universities Laws (Second Amendment) Act, 2003.
- (2) It shall come into force at once.

Short title and commencement.

- Amendment of long title.** 2. In the South Gujarat University Act, 1965 (hereinafter referred to as "the principal Act"), in the long title, for the words "the South Gujarat University", the words "the Vir Narmad South Gujarat University" shall be substituted. Guj. 38 of 1965.
- Amendment of section 1 of Guj. 38 of 1965.** 3. In the principal Act, in section 1, in sub-section (1), for the words and figures "the South Gujarat University Act, 1965", the words and figures "the Vir Narmad South Gujarat University Act, 1965" shall be substituted.
- Amendment of section 2 of Guj. 38 of 1965.** 4. In the principal Act, in section 2, in clause (15), for the words "the South Gujarat University", the words "the Vir Narmad South Gujarat University" shall be substituted.
- Amendment of section 3 of Guj. 38 of 1965.** 5. In the principal Act, in section 3, in sub-section (1), for the words "The South Gujarat University", the words "The Vir Narmad South Gujarat University" shall be substituted.
- Insertion of new section 60A in Guj. 38 of 1965.** 6. In the principal Act, after section 60, the following new section shall be inserted, namely :-
- Construction of references to South Gujarat University Act, 1965 and South Gujarat University in existing laws, instruments, etc.** "60A. (1) As from the commencement of the Gujarat Universities Laws (Second Amendment) Act, 2003 (hereinafter referred to as "the said Act"), any reference in any existing law or instrument or document –
- Guj. 2 of 2004.
- (a) to the expression "the South Gujarat University Act, 1965" shall be construed as if it were a reference to "the Vir Narmad South Gujarat University Act, 1965", and
- (b) to the expression "the South Gujarat University" shall be construed as if it were a reference to "the Vir Narmad South Gujarat University".
- (2) Any act done by, or any suit or other proceeding filed by or against the South Gujarat University before the commencement of the said Act shall be deemed to have been done or, as the case may be, filed by or against the Vir Narmad South Gujarat University.

Explanation.- For the purpose of this section "existing law" means any enactment of a Legislature of any other competent authority in relation to matters specified in Lists II and III in the Seventh Schedule to the Constitution of India as in force in any part of the State of Gujarat immediately before the commencement of the said Act and includes any statute, ordinance, rule, bye-law, regulation, order, notification, scheme,

form or other instrument having the force of law made, prescribed or issued under any such enactment.”.

Guj. 5 of 2003.	7. In the Kachchh University Act, 2003, in the long title, for the words “the Kachchh University”, the words “the Krantiguru Shyamji Krishna Verma Kachchh University” shall be substituted.	Amendment of long title.
Guj. 5 of 2003.	8. In the Kachchh University Act, 2003, in section 1, in sub-section (1), for the words and figures “the Kachchh University Act, 2003”, the words and figures “the Krantiguru Shyamji Krishna Verma Kachchh University Act, 2003” shall be substituted.	Amendment of section 1 of Guj. 5 of 2003.
Guj. 5 of 2003.	9. In the Kachchh University Act, 2003, in section 2, in clause (17), for the words “the Kachchh University”, the words “the Krantiguru Shyamji Krishna Verma Kachchh University” shall be substituted.	Amendment of section 2 of Guj. 5 of 2003.
Guj. 5 of 2003.	10. In the Kachchh University Act, 2003, in section 3, in sub-section (1), for the words “Kachchh University”, the words “the Krantiguru Shyamji Krishna Verma Kachchh University” shall be substituted.	Amendment of section 3 of Guj. 5 of 2003.
Guj. 5 of 2003.	11. In the Kachchh University Act, 2003, after section 80, the following new section shall be inserted, namely :-	Insertion of new section 80A in Guj. 5 of 2003.
Construction of references to Kachchh University Act, 2003 and Kachchh University in existing laws, instruments, etc.	<p>“80A. (1) As from the commencement of the Gujarat Universities Laws (Second Amendment) Act, 2003 (hereinafter referred to as “the said Act”), any reference in any existing law or instrument or document –</p> <p>(a) to the expression “the Kachchh University Act, 2003” shall be construed as if it were a reference to “the Krantiguru Shyamji Krishna Verma Kachchh University Act, 2003”, and</p> <p>(b) to the expression “the Kachchh University” shall be construed as if it were a reference to “the Krantiguru Shyamji Krishna Verma Kachchh University”.</p> <p>(2) Any act done by, or any suit or other proceeding filed by or against the Kachchh University before the commencement of the said Act shall be deemed to have been done or, as the case may be, filed by or against the Krantiguru Shyamji Krishna Verma Kachchh University.</p>	Guj. 2 of 2004.

Explanation.- For the purpose of this section "existing law" means any enactment of a Legislature of any other competent authority in relation to matters specified in Lists II and III in the Seventh Schedule to the Constitution of India as in force in any part of the State of Gujarat immediately before the commencement of the said Act and includes any statute, ordinance, rule, bye-law, regulation, order, notification, scheme, form or other instrument having the force of law made, prescribed or issued under any such enactment."

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PART - IV

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The following Act of the Gujarat Legislature, having been assented to by the Governor on the 9th October, 2020 is hereby published for general information.

K. M. LALA,
Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.

GUJARAT ACT NO. 15 OF 2020.

(First published, after having received the assent of the Governor, in the "Gujarat Government Gazette", on the 12th October, 2020).

AN ACT

further to amend the Gujarat Agricultural Universities Act, 2004 and the Kamdhenu University Act, 2009.

It is hereby enacted in the Seventy-first Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Universities Laws (Amendment) Act, 2020.

**Short title and
Commencement.**

(2) It shall come into force on such date, as the State Government may, by notification in the *Official Gazette*, appoint.

Amendment of section 2 of Guj. 5 of 2004.	2. In the Gujarat Agricultural Universities Act, 2004, (hereinafter referred to as “the Gujarat Agricultural Universities Act”), in section 2, in clause (2), the words “animal husbandry including veterinary and dairy science, fisheries,” shall be deleted.	Guj. 5 of 2004.
Insertion of new sections 67 to 69 in Guj. 5 of 2004.	3. In the Gujarat Agricultural Universities Act, after section 66, the following sections shall be added, namely:-	
Colleges and Polytechnics of the State Agricultural Universities.	67. Notwithstanding anything contained in clause (c) of sub-section (1) of section 66, the constituent college as specified in column (2) of Schedule II shall become the constituent college of the University mentioned against it in column (3) of the said Schedule.	
Transfer of colleges, Polytechnics and Research and Extension centres to the Kamdhenu University.	68. On and from the commencement of the Gujarat Universities Laws (Amendment) Act, 2020, the Colleges and Polytechnics as specified in Schedule III and Research and Extension centres relating to Animal Husbandry, Fisheries and Dairy Science administered by the State Agricultural Universities on the commencement of the Gujarat Universities Laws (Amendment) Act, 2020, shall stand transferred to the Kamdhenu University.	Guj. 15 of 2020.
Validation of certain notifications, orders, etc.	69. Any notification or order issued under this Act and the rules made thereunder, immediately before the commencement of the Gujarat Universities Laws (Amendment) Act, 2020 shall be deemed to be validly issued and made under the relevant corresponding provisions of this Act as amended by the said amending Act.”.	Guj. 15 of 2020.

4. In the Gujarat Agricultural Universities Act, for Schedule II, the following Schedules shall be substituted, namely:-

**Substitution
of Schedule
II to Guj. 5
of 2004.**

“SCHEDULE II

(See section 67)

Sr. No.	College	University
(1)	(2)	(3)
1	Bansilal Amrutlal College of Agriculture, Anand.	The Anand Agricultural University
2	College of Veterinary Science and Animal Husbandry, Anand.	The Anand Agricultural University
3	Sheth Mansukhlal Chhaganlal College of Dairy Science, Anand.	The Anand Agricultural University
4	College of Agricultural Engineering & Technology, Godhra.	The Anand Agricultural University
5	College of Food Processing Technology & Bio-Energy, Anand.	The Anand Agricultural University
6	College of Agricultural Information Technology, Anand.	The Anand Agricultural University
7	College of Agriculture, Vaso.	The Anand Agricultural University
8	College of Agriculture, Jabugam.	The Anand Agricultural University
9	College of Horticulture, Anand.	The Anand Agricultural University
10	International Agribusiness Management Institute, Anand.	The Anand Agricultural University
11	Sheth M.C. Polytechnic in Agriculture, Anand.	The Anand Agricultural University
12	Polytechnic in Agriculture, Vaso.	The Anand Agricultural University
13	Sheth D.M. Polytechnic in Horticulture, Vadodara.	The Anand Agricultural University
14	Polytechnic in Agricultural Engineering, Dahod.	The Anand Agricultural University
15	Polytechnic in Food Science and Home Economics, Anand.	The Anand Agricultural University

Sr. No.	College	University
(1)	(2)	(3)
16	College of Agriculture, Junagadh.	The Junagadh Agricultural University
17	College of Agricultural Engineering & Technology, Junagadh.	The Junagadh Agricultural University
18	College of Fisheries Science, Veraval.	The Junagadh Agricultural University
19	College of Veterinary Science & A.H., Junagadh.	The Junagadh Agricultural University
20	College of Agriculture, Motabhandariya, Amreli.	The Junagadh Agricultural University
21	College of Agriculture, Khapat, Porbandar.	The Junagadh Agricultural University
22	College of Horticulture, Junagadh.	The Junagadh Agricultural University
23	Post Graduate Institute of Agri-Business Management, Junagadh.	The Junagadh Agricultural University
24	Polytechnic in Agriculture, Dhari, Amreli.	The Junagadh Agricultural University
25	Polytechnic in Horticulture, Junagadh.	The Junagadh Agricultural University
26	Polytechnic in Agricultural Engineering, Targhadiya, Rajkot.	The Junagadh Agricultural University
27	Polytechnic in Agro Processing, Junagadh.	Junagadh Agricultural University
28	Polytechnic in Agriculture, Sidsar (At Present-Junagadh).	The Junagadh Agricultural University
29	Polytechnic in Animal Husbandry, Junagadh.	The Junagadh Agricultural University
30	Polytechnic in Agriculture, Halvad.	The Junagadh Agricultural University
31	Shri Navinchandra Mafatlal College of Agriculture, Navsari.	The Navsari Agricultural University
32	ASPEE College of Horticulture and Forestry, Navsari.	The Navsari Agricultural University
33	College of Veterinary Science & A.H., Navsari.	The Navsari Agricultural University
34	College of Agriculture, Bharuch.	The Navsari Agricultural University

Sr. No.	College	University
(1)	(2)	(3)
35	College of Agriculture, Waghai.	The Navsari Agricultural University
36	College of Forestry, Navsari.	The Navsari Agricultural University
37	College of Fisheries Science, Navsari.	The Navsari Agricultural University
38	College of Agricultural Engineering and Technology, Dediapada.	The Navsari Agricultural University
39	ASPEE Shakilam Agri- Biotechnology Institute, Surat.	The Navsari Agricultural University
40	ASPEE Agribusiness Management Institute, Navsari.	The Navsari Agricultural University
41	Polytechnic in Agriculture, Maktampur, Dist. Bharuch.	The Navsari Agricultural University
42	Polytechnic in Agriculture, Vyara, Dist. Tapi.	The Navsari Agricultural University
43	Polytechnic in Agriculture, Waghai, Dist. Dang.	The Navsari Agricultural University
44	Polytechnic in Horticulture, Navsari.	The Navsari Agricultural University
45	Polytechnic in Horticulture, Paria, Dist. Valsad.	The Navsari Agricultural University
46	Polytechnic in Agricultural Engineering, Dediapada, Dist. Narmada.	The Navsari Agricultural University
47	Polytechnic in Animal Husbandry, Navsari.	The Navsari Agricultural University
48	Chimanbhai Patel College of Agriculture, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
49	College of Veterinary Science and Animal Husbandry, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
50	ASPEE College of Home Science and Nutrition, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
51	Shri G.N.Patel Dairy Science and Food Technology College, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University

Sr. No.	College	University
(1)	(2)	(3)
52	College of Food Technology, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
53	College of Renewable Energy and Environmental Engineering, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
54	College of Agriculture, Tharad.	The Sardarkrushinagar Dantiwada Agricultural University
55	College of Horticulture, Jagudan.	The Sardarkrushinagar Dantiwada Agricultural University
56	College of Basic Science and Humanities, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
57	College of Agribusiness Management, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
58	Polytechnic in Agriculture, Deesa, Dist. Banaskantha.	The Sardarkrushinagar Dantiwada Agricultural University
59	Polytechnic in Agriculture, Khedbrahma, Dist. Sabarkantha.	The Sardarkrushinagar Dantiwada Agricultural University
60	Polytechnic in Agriculture, Amirgadh, Dist. Banaskantha.	The Sardarkrushinagar Dantiwada Agricultural University
61	Sheth. B.R. Polytechnic in Horticulture, Jagudan, Dist. Mehsana.	The Sardarkrushinagar Dantiwada Agricultural University
62	Polytechnic in Animal Husbandry, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University

SCHEDULE III**COLLEGES TRANSFERED TO KAMDHENU UNIVERSITY***(See section 67)*

Sr. No.	College	University
(1)	(2)	(3)
1	Sheth Mansukhlal Chhaganlal College of Dairy Science, Anand.	The Anand Agricultural University
2	College of Veterinary Science and Animal Husbandry, Anand.	The Anand Agricultural University
3	College of Veterinary Science and Animal Husbandry, Junagadh.	The Junagadh Agricultural University
4	College of Fisheries Science, Veraval.	The Junagadh Agricultural University
5	College of Veterinary Science and Animal Husbandry, Navsari.	The Navsari Agricultural University
6	College of Fisheries Science, Navsari.	The Navsari Agricultural University
7	Shri G.N. Patel Dairy Science and Food Technology College, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
8	College of Veterinary Science and Animal Husbandry Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University
9	Polytechnic in Animal Husbandry, Junagadh.	The Junagadh Agricultural University
10	Polytechnic in Animal Husbandry, Navsari.	The Navsari Agricultural University
11	Polytechnic in Animal Husbandry, Sardarkrushinagar.	The Sardarkrushinagar Dantiwada Agricultural University

**Amendment
of section 2
of Guj. 9 of
2009.**

5. In the Kamdhenu University Act, 2009 (hereinafter referred to as “the Kamdhenu University Act”), in section 2, -

**Guj. 9 of
2009.**

- (i) for clause (7), the following clause shall be substituted, namely:-
“(7) “college” means a College or an Institution established or maintained by or affiliated to the University providing courses of study or training or providing for conduct of research or providing for extension education in veterinary and animal sciences from any dairy science, fisheries and allied sciences, leading to a degree, diploma or other academic distinction of the University including a College or an institution established or maintained by or affiliated to or recognised by the Agricultural Universities existing on the date of the coming into force of this Act;”;
- (ii) in clause (9), the words “Deans of Colleges and” shall be deleted;
- (iii) in clause (20), for the words “other than”, the words “including” shall be substituted.

**Substitution
of section 4
of Guj. 9 of
2009.**

6. In the Kamdhenu University Act, for section 4, the following section shall be substituted, namely:-

Headquarters of University. “4. The headquarters of the University shall be at Gandhinagar as notified by notification No. GHK-72-2014-KPY-2012-VIP- 392008-P-1 dated 26 August, 2014 by the State Government.”.

**Amendment
of section 5
of Guj. 9 of
2009.**

7. In the Kamdhenu University Act, in section 5, sub-section (6) shall be deleted.

**Amendment
of section 10
of Guj. 9 of
2009.**

8. In the Kamdhenu University Act, in section 10, after clause (vi), the following clauses shall be added, namely:-

- “(vii) University Librarian,
- (viii) such other officer as may be prescribed by the Statutes.”.

9. In the Kamdhenu University Act, in section 21,-
- Amendment
of section 21
of Guj. 9 of
2009.**
- (i) in sub-section (2), under the heading “Class I- *Ex-Officio* Members”, after clause (ix), the following clauses shall be added, namely:-
- “(x) One member nominated by the Vice-Chancellor on rotation basis in prescribed manner from amongst the Deans of faculties;
- (xi) One director to be nominated by the Vice-Chancellor from amongst the Director of Research and Dean PG Studies or the Director of Extension Education.”;
- (ii) for sub-section (4), the following sub-section shall be substituted, namely:-
- “(4) The nominated members of the Board shall be entitled to receive sitting charge from the University including such daily and traveling allowances as may be prescribed.”.
10. In the Kamdhenu University Act, in section 23, in sub-section (1), -
- Amendment
of section 23
of Guj. 9 of
2009.**
- (i) in clause (iii), the words “of Academic Committee” shall be deleted;
- (ii) clause (v) shall be deleted.
11. In the Kamdhenu University Act, in section 25, in sub-section (1), clause (vi) shall be deleted.
- Amendment
of section 25
of Guj. 9 of
2009.**
12. In the Kamdhenu University Act, in section 27, in sub-section (1), clause (vi) shall be deleted.
- Amendment
of section 27
of Guj. 9 of
2009.**
13. In the Kamdhenu University Act, in section 36, -
- Amendment
of section 36
of Guj. 9 of
2009.**

- (i) in sub-section (4), for the word “Chancellor”, the words “State Government” shall be substituted;
- (ii) in sub-section (5), for the word “Chancellor”, the words “State Government” shall be substituted.

**Amendment
of section 39
of Guj. 9 of
2009.**

- 14.** In the Kamdhenu University Act, in section 39,
- (i) for the words “Foundation Fund”, wherever they occur, the words “Foundation Fund, Development Fund and General Fund” shall be substituted;
 - (ii) in the marginal note, for the words “Foundation Fund of University”, the words “Foundation Fund, Development Fund and General Fund of University” shall be substituted

**Insertion of
new sections
67 to 69 and
Schedule I to
the Guj. 9 of
2009.**

- 15.** In the Kamdhenu University Act, after section 66, the following sections and Schedules shall be added, namely:-

**Transfer of
certain
colleges and
institutions to
the University.**

“67. (1) Notwithstanding anything contained in any other Act relating to the establishment of a University in the State or in the Statutes, Regulations, rules and Orders made there under, the colleges, research stations, centers and other units relating to Animal Husbandry, Fisheries and Dairy Science, constituent or affiliated to State Agricultural Universities specified in Schedule-I appended to this Act shall, from such date as the State Government may, by notification in the *Official Gazette*, specify, (hereinafter in this section referred to as "the specified date"), be de-affiliated from the State Agricultural Universities to which they may have been affiliated on the day immediately preceding such date and shall be transferred to and be maintained by the University as its constituent colleges, research stations, centers or units, etc.

(2) The control and management of the colleges, research stations, centers or other units specified in sub-section (1) shall as from the specified date stand transferred to the University and all properties and assets and liabilities of the State Government in relation thereto shall stand transferred to and vest in, or devolve upon, the University:

Provided that the educational staff and students of the State Agricultural Universities shall be allowed to use the research centres for necessary experimental work as per the norms of ICAR for Animal Husbandry, Fisheries and dairy related subjects which have been included in their educational curriculum:

Guj. 15 of 2020.

Provided further that after coming into force of the Gujarat Universities Laws (Amendment) Act, 2020, the common facilities such as hostels, sports ground, transportation, guest house administered by the State Agricultural Universities on the commencement of the Gujarat Universities Laws (Amendment) Act, 2020, shall be allowed to be used by the staff and students of the University as also by the official visitor, till such facilities are made available by the University to its staff and students.

Guj. 15 of 2020.

(3) Where before the specified date, the State Agricultural Universities / the State Government have made any contract in relation to any of the said colleges, research stations, centers or other units, such contract shall be deemed to have been made by the University, and any reference therein to the State Agricultural Universities / the State Government shall be construed as a reference to the University.

Guj. 15 of 2020.

(4) The unexpended balance in the general fund and the foundation fund, corpus fund whether deposited in a bank or invested in securities belonging to the State Agricultural Universities immediately before the commencement of the Gujarat Universities Laws (Amendment) Act, 2020, shall subject to all charges and liabilities affecting the same, vest in the University in such proportion and in such manner as the State Government may direct.

(5) Research and educational institutions under the control and management of the Departments of the State Government shall, as from such date as the State Government may by order specify, be transferred to the University, and there upon all properties and assets, and liabilities of the State Government in relation to such institutions shall transferred to vest in or devolve upon, the University.

(6) Notwithstanding anything contained in any other Act, the institutions related to veterinary, animal husbandry, dairy and fisheries, which were under the control and management of the State Agricultural Universities / the State Government immediately before the date specified under sub-section (1), or as the case may be, in sub-section (5), shall not, save with the previous sanction of the State Government, be discontinued by the University nor shall the educational, research or extension education activities conducted in or by the said college or institutions immediately before the said date be stopped or reduced in scope or extent or transferred without the prior permission of the Board of the University.

(7) Notwithstanding anything contained in any other Act relating to the establishment of any University in the State, no such University shall as from the specified date be competent to award any degrees, diplomas certificates or other academic distinctions in veterinary and animal husbandry, dairy, poultry, fishery, thereof by whatever name called.

University to absorb staff of existing colleges, institutions and State Agricultural Universities transferred to it.

68. (1) Notwithstanding anything contained in section 67, on and from the commencement of the Gujarat Universities Laws (Amendment) Act, 2020, the existing officers, teachers, administrative staff and other technical staff, having qualification in Veterinary and Animal Science, Dairy, Fisheries and allied sciences, serving in the State Agricultural Universities or colleges or institutions or research units shall get transferred to the University. Other non-technical staff connected therewith, as the State Government may, from time to time, having regard to the necessity therefore, direct shall be taken over and employed by the University, and every person taken over and employed shall be subject to the provisions of this Act and the Statutes and Regulations made there under:

Provided that during the period of such employment all matters relating to the pay, leave, retirement, allowances, pension, provident fund and other conditions of services of the members of such staff shall be regulated by Gujarat Civil Service Rules, 2002 or such other rules as may, from time to time, be made by the State Government:

Guj. 15 of 2020.

Provided further that any such member shall have a right of appeal to the State Government against any order of reduction in rank, dismissal or removal from service or any other punishment and the decision of the State Government in such appeal shall be final and shall not be called in question in any civil court:

(2) Subject to the provisions of sub-sections (3) and (4), all the officers and employees taken over and employed by the University under sub-section (1) shall be entitled for counting of their past services, and the period of their service under the State Agricultural Universities or Gujarat Agricultural University or the State Government shall be counted for their increments, pension and other matters relating to their service.

(3) Notwithstanding anything contained in sub-section (1), every officer or employee of the State Agricultural Universities taken over by the University shall, within period of two months, from the date he is so taken over (or such further time, if any, as the State Government may decide), give notice in writing to the State Agricultural Universities,-

(a) That he should be permitted to retire and thereupon he shall be permitted to retire from the service of State Agricultural Universities and shall be entitled to such terminal benefits such as compensation, pension or gratuity, or the like, as may be prescribed by the State Agricultural Universities;

(b) That he should be permanently absorbed in the service of the University and there upon the University shall absorb him permanently in its service and any service rendered by him under the State Agricultural Universities or Gujarat Agricultural University or the State Government shall be deemed to be service under the University, and he shall be entitled to receive from the University, such terms and conditions of service in respect of remuneration, leave and pension, and such rights as in respects of disciplinary matters or rights as similar thereto as changed circumstances may permit as are not less favorable than those to which he was entitled to immediately before he was taken over by the University.

(4) If any officer or employee of the State Agricultural Universities fails to give notice under sub-section (3) within the time referred to therein, he shall be deemed to have opted to be permanently absorbed in the service of the University under clause (b) of sub-section (3).

Special provisions for students.

Guj. 15 of 2020.

69. Notwithstanding anything contained in this Act or the statutes or the regulations made there under, any student of a college situated within the University jurisdiction who, immediately before the commencement of the Gujarat Universities Laws (Amendment) Act, 2020, was studying or was eligible for any examination of the State Agricultural Universities, shall be permitted to complete his course in preparation thereof, and the University shall provide for such period and in such manner as may be prescribed by the Statutes for the instruction, teaching, training and examination of such students in accordance with course of studies of the State Agricultural Universities and for the conferment of the corresponding degree, diploma or other academic distinction of the University upon the qualified student of the result of such examination.

SCHEDULE-I
(See Section 67)
PART -I

Sr.No.	Colleges	University
1.	Sheth Manshukhlal Chaganlal College of Dairy Science, Anand	Anand Agricultural University
2.	College of Veterinary Science and Animal Husbandry, Anand	Anand Agricultural University
3.	College of Veterinary Science and Animal Husbandry, Junagadh	Junagadh Agricultural University
4.	College of Fisheries Science, Veraval	Junagadh Agricultural University
5.	College of Veterinary Science and Animal Husbandry Navsari	Navsari Agricultural University
6.	College of Fisheries Science, Navsari	Navsari Agricultural University
7.	Shri G. N. Patel Dairy Science and Food Technology College, S.K. Nagar	Sardarkrushinagar, Dantiwada Agricultural University
8.	College of Veterinary Science and Animal Husbandry, Sardarkrushinagar	Sardarkrushinagar, Dantiwada Agricultural University
9.	College of Dairy Science, Amreli	Kamdhenu University
10.	Post-Graduate Institute of Veterinary education and Research, Rajpur (Nava), Himmatnagar	Kamdhenu University

Sr.No.	Colleges	University
11.	Post Graduate Institute of Fisheries education and Research, Rajpur (Nava), Himmatnagar	Kamdhenu University
12.	Post-Graduate Institute of Dairy education and Research, Shedubhar Ta.Dist.Amreli	Kamdhenu University

PART-II**RESEARCH STATIONS**

Sr.No.	Colleges	University
1.	Livestock Research station, Anand.	Anand Agricultural University
2.	Livestock Research station, Sardarkrushinagar	Sardarkrushinagar, Dantiwada Agricultural University
3.	Livestock Research station, Navsari.	Navsari Agricultural University
4.	Cattle Breeding Farm, Junagadh with Johnpur Farm.	Junagadh Agricultural University
5.	All instructional and animal fodder farms attached to Veterinary Colleges.	State Agricultural Universities
6.	Reproductive Biology Reserach Unit (RBRU), Anand.	Anand Agricultural University
7.	Holstein Friesian Farm, Anand	Anand Agricultural University
8.	Animal Nutrition Research Station, Anand.	Anand Agricultural University
9.	Poultry Complex with Poultry Training Centre, Anand	Anand Agricultural University
10.	Fisheries Research Station, Okha.	Junagadh Agricultural University
11.	Fisheries Research Station, Sikka.	Junagadh Agricultural University
12.	Fisheries Research Station, Mundra.	Sardarkrushinagar, Dantiwada Agricultural University
13.	Bull Mother Farm, Amreli	Junagadh Agricultural University
14.	Fisheries Research & Training Center, Mahuva (Dist.:Bhavnagar)	Junagadh Agricultural University

Sr.No.	Colleges	University
15.	Inland Fisheries Research Station, Junagadh	Junagadh Agricultural University
16.	Dairy Vigyan Kendra, Vejalpur	Anand Agricultural University
17.	ORF Lab. Facility (Animal Biotechnology Unit), Anand.	Anand Agricultural University
18.	Kapila Gau Shanshodhan Kendra, Minawada	Anand Agricultural University
19.	Pashu Sanshodhan Kendra, Ramnamuvada	Anand Agricultural University
20.	Pashu Vigyan Kendra, Limkheda	Anand Agricultural University
21.	Polyclinic at Waghai, (Dangs)	Navsari Agricultural University
22.	Fisheries ITI, Jafrabad (Dist: Amreli)	Junagadh Agricultural University
23.	Fisheries ITI, Okha, (Dist: Devbhumi Dwarka)	Junagadh Agricultural University
24.	Center of Excellence in Aquaculture, Ukai	Kamdhenu University

PART-III

**LIVESTOCK INSPECTOR TRAINING CENTERS (POLYTECHNIC
IN ANIMAL HUSBANDRY) :**

Sr.No.	Polytechnic	University
1.	Polytechnic in Animal Husbandry, Junagadh	Junagadh Agricultural University
2.	Polytechnic in Animal Husbandry, Navsari	Navsari Agricultural University
3.	Polytechnic in Animal Husbandry, Sardarkrushinagar.	Sardarkrushinagar, Dantiwada Agricultural University
4.	Polytechnic in Animal Husbandry, Rajpur (Nava), Himmatnagar	Kamdhenu University

PART-IV**DAIRY, CLINICAL COMPLEX**

Sr.No.	Particular	University
1.	Vidya Dairy, Anand	Anand Agricultural University
2.	Clinical Complex, Deesa	Sardarkrushinagar, Dantiwada Agricultural University

PART-V

Research schemes, Projects of Government of Gujarat or ICAR or other agencies, Training Centers, Clinical Complex, Mobile Clinics with State Agricultural Universities, prior to the commencement of the Gujarat Universities Laws (Amendment) Act, 2020 with all movable and immovable assets belonging to the veterinary, animal husbandry, dairy, fisheries and allied sciences including the land, farms, machineries, equipments, vehicles and official and residential buildings.”.
